## IN THE CENTRAL ALM INISTRATIVE TRIBUNAL ERNAKULAM BENCH

## O.A. No.533 of 1993

Tuesday this the 8th day of March, 1994

## CORAM

Hon'ble Mr.Justice Chettur Sankaran Nair, Vice Chairman Hon'ble Mr.P.V.Venkatakrishnan, Administrative Member

O. Abdul Hameed, Regional Director, Employees State Insurance Corporation, Trichur.

... Applicant

(By Advocate Mr. KRB Kaimal)

٧s.

- Union of India, represented by Secretary, Ministry of Defence, Govt. of India, New Delhi.
- The Director General, ESI Corporation, New Delhi.

... Respondents

(By Advocate Mr. CS Rajan for R. 2)

## ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

In the circumstances stated in M.A. 259/94 we recall the order dated 3.1.1994 accepting the expression of regret. We dispose of the application recording Annexure.R.1. Applicant will pay Rs. 2835/-6% due from him with/interest to the respondent department. No costs.

Dated 8th March, 1994.

Cleubalakustman P.V. VEN KATAKR ISHNAN ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J) VICE CHAIRMAN

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